

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 322**

IA-2647/2024 IA-2186/2024 IA-6061/2023 IA-5876/2023 IA-2897/2020  
IA-918/2019 IA-4897/2020 IA-2898/2020 IA-3761/2022  
In  
(IB)-343(ND)/17

**IN THE MATTER OF:**

MR. COLUMBIA Petro Chem Pvt. Ltd

**.....APPLICANT/PETITIONER**

**Vs**

M/s. Petrolube India Pvt. Ltd.

**.....RESPONDENT**

**SECTION**

**U/s 9 of IBC, 2016**

**Order delivered on 09.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Liquidator : Mr. Milan Singh Negi Mr. Nikhil Kumar Jha, Advocates

For the Respondent : Mr. M L Garg Advocate.

Adv. Gautam Singhal, Rajat Chaudhary,

Adv. Aastha Vishnoi.

For the DHFL : Mr. Rajat Chaudhary, Advocate.

For Kotak Bank : Adv Rajive R Raj

For the HDFC Bank : Mr. Dhruv Gupta, Adv

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA-2647/2024 IA-6061/2023 IA-5876/2023 IA-2897/2020 IA-918/2019 IA-4897/2020 IA-2898/2020 IA-3761/2022:-**

The parties are directed to complete the pleadings in all pending interlocutory applications, if not already completed except where notices to Respondents have not been issued.

List the matter on **01.08.2024**.

**Sd/-**

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

**Sd/-**

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**